

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **29th** day of **January, 2021**

Present :

Hon'ble Mr. Devendra Chaudhry, Member-A

Original Application No.330/00094/2021
(U/S 19, Administrative Tribunal Act, 1985)

Bharat Narvy, a/a 19 years, Son of Late Gopal Singh Narvy, Resident of M-74 Mahendrapuri Colony, Gwalior Road, Jhansi.

.....Applicant.

By Advocate –Shri M.A. Ansari holding brief Prem Shanker Kushwaha

V E R S U S

1. Union of India through the General Manager, North Central Railway, Head Quarter Office, Subedarganj, Allahabad.
2. The Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. The Chief Workshop Manager, North Central Railway, Jhansi Division, Jhansi.
4. Premlata Goyal W/o Santosh Goyal, Resident of M-75, Gwalior Road, Mahendrapuri Colony, Jhansi.
5. Manju Lata W/o Yogendra Kumar Chaudhary, Resident of 133 Bharti Niketsan C Sector, Govindpur, Bhopal.
6. Kalpana Chaudhary wife of Pankaj Chaudhary, Resident of 133 Bharti Niketsan C Sector, Govindpur, Bhopal.

..... **Respondents**

By Advocate : Shri Shesh Mani Mishra

O R D E R

Shri M.A. Ansari holding brief Prem Shanker Kushwaha, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in Court.

2. Heard on the point of admission and perused the records.
3. Learned counsel for the applicant has submitted that the representation dated 15.01.2021 (Annexure A-7). Learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if a direction is issued to the respondent concerned, who is the competent authority, to decide it by passing a reasoned and speaking order, in a time bound manner.
4. Learned counsel for the respondents has no objection to the same.
5. In view of the limited prayer, as mentioned above, no fruitful purpose would be served in keeping this O.A. pending. Accordingly, it is disposed of at the admission stage itself with direction to the respondent No. 3/competent authority amongst the respondents, to decide the representation dated 15.01.2021 (Annexure A-7) by passing a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.
6. It is made clear that the bench has not expressed any view on merits of the case.
7. No order as to costs.

(DEVENDRA CHAUDHRY)
Member (A)

/Neelam/